

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No. 102/2011

Sub: Application for grant of inter-State trading licence in Electricity to Chromatic India Limited, Mumbai.

Date of hearing : 19.7.2011

Coram : Dr. Pramod Deo, Chairperson.
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Applicant : Chromatic India Limited, Mumbai.

Parties present : Shri V.K.Kaushik, CIL

Record of Proceedings

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category-I licence for inter-State trading in electricity in industrial units of Maharashtra, Madhya Pradesh and neighbouring States i.e. Chhattisgarh, Rajasthan, Karnataka and Tamil Nadu, in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (the 2009 trading regulations).

2. The representative of the applicant submitted that the company has the required net worth for two years, out of three years required and requested the Commission to relax the 2009 trading regulations to consider the eligibility of the applicant for grant of Category-II trading licence.

3. The Commission observed that since the applicant does not have the required net worth as per Regulations 3 (3) of the 2009 trading regulations, it should apply for a lower category of trading licence. The Commission further observed that the applicant company does not have the proper technical staff with requisite qualification as required under Regulation 3 (3) of the 2009 trading licence regulations.

4. The representative of the applicant submitted that it is in the process of recruiting requisite staff meeting the technical requirement of the regulations.
5. The Commission directed the applicant to file on affidavit, on or before 12.8.2011, the progress made so far for recruitment of technical staff meeting the requirements of the 2009 trading regulations.
6. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)